

(7)

Division Bench

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P (IB) NO. 240/KB/2017

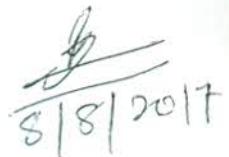
Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Present: Hon'ble Member (J) Shri K.R.Jinan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 8th August, 2017, 10.30 A.M

Name of the Company	West Bengal Essential Commodities Supply Corporation Ltd		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

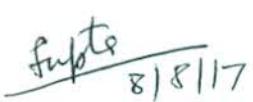
① R. C. Prusti, A.Dv.]
 ② A. K. Mitra, A.Dv.]
 ③ Manini Kalra, A.Dv.]

UBOT


 8/8/17

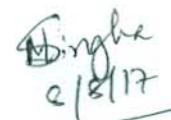
4. S.M. Gupta, FCS

Petitioner


 8/8/17

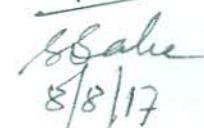
5. Mahua Singha, ACS

IRP [Authorised Representative]


 8/8/17

6. Sanjay Saha, Adv.

W.B. E.C.S.C. Ltd.


 8/8/17

ORDER

Ld. Pr. CS for the financial creditor, Ld. Pr. CS for the Resolution Professional and the Ld. Advocate for the Corporate Debtor along with the Ld. Counsels representing the other creditors are present.

Ld. Pr. CS for the Resolution Professional (RP) has informed that no substantial progress has taken place in the matter and informed that RP is collecting details of the account from the corporate debtor.

Ld. Counsel for the UBOI has submitted that UBOI's exposure is more than Rs.100 Crores and RP may appoint a Chartered Account for the purpose collecting details of accounts from different creditors.

RP is directed to consider the request of UBOI and take decision in the matter.

List the matter on 31/08/2017 for further order.

(K.R.Jinan)
Member (J)

(Vijai Pratap Singh)
Member (J)